

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-2580(PB)/2019

IN THE MATTER OF:

M/s. Steller Corporation

.... Applicant/Petitioner

Vs.

M/s. Sumanglam Impex Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 27.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

Mr. Hitesh Sachar, Adv.

Ms. Srishti Badhwar, Adv. for CoC

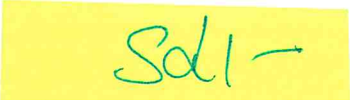
For the IRP

Mr. Pankaj Aggarwal, Adv. with Mr. Amit Agarwal, IRP

ORDER

It is an application filed by the CoC for replacement of IRP Mr. Amit Agrawal with RP Mr. Devender Umrao [Registration No.: IBBI/IPA-003/IP-N-00223/2019-2020/12640] based on the resolution passed by the CoC on 02.07.2020 with requisite majority, the same is hereby **allowed** by replacing IRP namely Mr. Amit Agrawal with RP namely Mr. Devender Umrao.

Accordingly, this IA-2971/2020 is hereby **disposed of**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)